

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE ELEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1269 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 18-06-2024 in W.P No. 16807 of 2023 on the file of the High Court.

Between:

Smt. Pulyala Vasantha, w/o Krishna Reddy, Aged about. 71 years, occ. Housewife, r/o 1-7-1338, Advocates Colony, Hanmakonda, Hanmakonda District.

**...APPELLANT/
PETITIONER**

AND

1. The Additional Agent to the Government and Project Director, I.T.D.A., Eturinaagaram, Mulug District.
2. The Tahsildar, Govindaraopet Mandal, Mulug District.
3. The State of Telangana, Tribal Welfare Department, Secretariat, Hyderabad, Rep.by its Principal Secretary.
4. E.Raghunriohan Rao, s/o late Venkatram Narasaiah, Aged about. 56 years, occ. Agriculture, RIO Nalmnagar, Hanmakonda, Warangal District.
5. Vasampally Mohan Reddy, s/o Linga Reddy, Aged about. 52 years,
6. Smt. Pagilla Indira, w/o Janardhan Reddy, Aged about. 47 years,
7. Mandadi Utharaiah, s/o Bixam Reddy, Aged about. 36 years,
8. Kollu Venkat Reddy, s/o Venkat Narsi Reddy, Aged about. 59 years,
9. Voladri Sanjeeva Reddy, s/o Yella Reddy, Aged about. 69 years,
10. Voladri Mohan Reddy, s/o Yella Reddy, Aged about. 69 years,
11. Sappidi Venkat Reddy, s/o Linga Reddy, Aged about. 49 years,
12. Sappidi Pichi Reddy, s/o Krishna Reddy, Aged about. 69 years,
13. Yanala Chiranjeevi, s/o Linga Reddy, Aged about. 43 years,
14. Samarathpu Balaraju, s/o Janaiah, Aged about. 69 years,
15. Sanga Narahari, s/o Venkatramaiah, Aged about. 79 years,
16. Shyamala Sammi Reddy, s/o Sathi Reddy, Aged about. 47 years,
17. Smt. Baddam Padma, w/o Sammi Reddy, Aged about. 44 years,
18. Pannala Krishna Reddy, s/o Muthi Reddy, Aged about. 59 years,
19. Kollu Bixam Reddy, s/o Venkatnarsi Reddy, Aged about. 74 years,
20. Pattapu Venkat Narayanamma, w/o Padma Reddy, Aged about. 52 years,
21. Komurelli Janardhan Reddy, s/o Malla Reddy @ Mallaiah, aged about. 59 years,
22. Paghadala Venkat Reddy, s/o Bhadam Reddy, Aged about. 74 years,
23. Kunta Sambaiah, s/o Gattaiah, Aged about. 44 years,
24. Eanugu Veera Reddy @ Veera Swamy, s/o Papi Reddy, aged about. 74 years,

25. Kamasani Ram Reddy, s/o Yella Reddy, Aged about. 74 years,
26. Pannala Muthi Reddy, s/o Venkat Reddy, Aged about. 69 years,
27. Sama Srin vas Reddy, s/o Venkat Reddy, Aged about. 39 years,
28. Sama Venkat Reddy, s/o not known, Aged about. 64 years,
29. Vadicherla Yadaiah, s/o not known, Aged about. 54 years,
(respondents 5 to 29 all are Agriculturists, r/o Pasranagaram Village,
Govindaraopet Mandal, Mulug District).

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to GRANT AD INTERIM INJUNCTION restraining the respondents 4 to 29 from interfering with the suit schedule property admeasuring an extent of Acs.30.00 in Sy.No.109/A situated at Pasranagaram Village, Govindaraopet Mandal, Mulug District, pending disposal of the main Writ Appeal.

Counsel for the Appellant: SRI M.VIDYASAGAR

**Counsel for the Respondent Nos.1 TO 3: SRI ANANTHLA RAVINDER, GP FOR
SOCIAL WELFARE**

Counsel for the Respondent Nos.6,7,16 & 18: SRI N.SREEDHAR REDDY

Counsel for the Respondent Nos.4,5,8 TO 15,17,19 TO 29: --

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1269 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.Vidyasagar, learned counsel for the appellant.

Mr. Ananthula Ravinder, learned Government Pleader for B.C. Welfare, Social Welfare and Minority Welfare Department for the respondents No.1 to 3.

Mr. N.Sreedhar Reddy, learned counsel for the respondents No.6, 7, 16 and 18.

2. In this intra court appeal, the appellant has assailed the validity of the order dated 18.06.2024 passed by the learned Single Judge by which the writ petition preferred by the appellant, namely W.P.No.16807 of 2023, has been dismissed and the order dated 29.04.2023 passed by the Additional Agent to the Government and Project Officer,

Integrated Tribal Development Agency, Eturnagaram, Mulugu District, has been upheld.

3. When it was pointed out to the learned counsel for the appellant that instead of writ petition, the appellant ought to have resorted to the remedy of filing an appeal under Rule 49 of the Andhra Pradesh Agency Rules, 1924 (hereinafter referred to as, "the Rules"), learned counsel for the appellant submits that he be granted the liberty to avail the remedy of appeal as prescribed under Rule 49 of the Rules.

4. In view of the aforesaid submission, the appeal is disposed of with the liberty to the appellant to take recourse to the remedy provided under Rule 49 of the Rules. Needless to state that it shall be open for the appellant to urge all such contentions if such an appeal is filed without being influenced by the observations made in the order dated 18.06.2024 passed by the learned Single Judge.

5. Accordingly, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- K. SHYLESHI
DEPUTY REGISTRAR

SECTION OFFICER

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To

1. The Additional Agent to the Government and Project Director, I.T.D.A., Eturinaagaram, Mulug District.
2. The Tahsildar, Govindaraopet Mandal, Mulug District.
3. The Principal Secretary, State of Telangana, Tribal Welfare Department, Secretariat, Hyderabad.
4. One CC to SRI M.VIDYASAGAR, Advocate [OPUC]
5. Two CCs to GP FOR SOCIAL WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI N.SREEDHAR REDDY, Advocate [OPUC]
7. Two CD Copies

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HIGH COURT

DATED:11/11/2024

JUDGMENT

WA.No.1269 of 2024



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS.**

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